

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'SMC-2' NEW DELHI**

**BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER
AND
SHRI O. P. KANT, ACCOUNTANT MEMBER
[Through Video Conferencing]**

ITA No.3235/Del/2019
Assessment Year: 2010-11

Sh. Virendra Kumar Goel, C-5, L.G.F, Lajpat Nagar-III, New Delhi	Vs.	ITO, Ward-61(3), New Delhi
PAN :AAGPG5337C		
(Appellant)		(Respondent)

Appellant by	Ms. Gunjan Jain, CA
Respondent by	Sh. R.K. Gupta, Sr. DR

Date of hearing	01.07.2021
Date of pronouncement	01.07.2021

ORDER

PER O.P. KANT, AM:

This appeal by the assessee is directed against the order of learned Commissioner of Income Tax (Appeals)-38, New Delhi, dated 15.03.2019 passed for assessment year 2010-11.

2. We have heard learned Representatives of both the parties through Video Conferencing.

3. The learned counsel for the assessee, vide letter dated 29th June, 2021, has requested for withdrawal of the appeal as the assessee has opted to settle the dispute relating to the tax arrears

for the assessment year under consideration, under the “Vivad Se Vishwas Scheme, 2020”. Form No. 3 has been issued in favour of the assessee, which is placed on record. The learned counsel, therefore, seeks permission to withdraw the appeal.

2. In view of the aforesaid, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court.

Sd/-
(KUL BHARAT)
JUDICIAL MEMBER

Sd/-
(O.P. KANT)
ACCOUNTANT MEMBER

Dated: 1st July, 2021.

RK/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi